

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00530/2020**

Jabalpur, this Tuesday, the 13<sup>th</sup> day of October, 2020

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**  
**HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**



Bhagwati Lal Gehlot  
 S/o Late Shri Nond Ram Gehlot  
 Aged about 43 years  
 R/o Behind Railway B-Cabin  
 Dist Neemuch (M.P.) 458441

-Applicant

(By Advocate –**Shri Amardeep Gupta**)

**V e r s u s**

1. Union of India,  
 Through its General Manager  
 Western Railway  
 Church Gate Railway Station  
 Mumbai (Mah.) 400049

2. Divisional Railway Manager  
 Ratlam Division, Western Railway  
 Ratlam Railway Station  
 Ratlam (M.P.) 457001

3. Divisional Personnel Officer  
 Ratlam Division,  
 Western Railway  
 Ratlam Railway Station  
 Ratlam (M.P.)

- **Respondents**

(By Advocate –**Shri A.S. Raizada**)

## **O R D E R (Oral)**

### **By Ramesh Singh Thakur, JM:-**

Heard.

**2.** This Original Application has been filed against the inaction on behalf of the respondents whereby the respondents have not decided the representation Annexure A/7 dated 03.10.2017.

**3.** From the pleadings the case of the applicant is that the applicant is the adopted son of deceased Railway employee Late Shri Nond Ram Gehlot who was working as Chowkidar in the Railway and died on 01.06.2001 during service. The applicant as well as his mother at the time of death of deceased railway employee has applied for compassionate appointment of applicant vide application dated 26.06.2001 and 29.05.2012 (Annexure A/2) The respondent-authority has not properly considered the case of applicant for compassionate appointment. The applicant visited the office of Railways on various occasions but the same was not considered and finally it



has been informed by the railway vide letter dated 08.01.2014 (Annexure A/3) that date of birth of applicant in the letter of adoption is different and the same is not acceptable. Thereafter the applicant got the decree from the District Court Neemuch which is annexed at Annexure A/1. The applicant submitted his representation dated 03.10.2017 (Annexure A/7) which is still pending for consideration.

**4.** At this stage learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide Annexure A/7 in a time bound manner.

**5.** Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.

**6.** We have considered the matter and we are of the view that the natural justice will be met if the respondents are directed to decide Annexure A/7 especially when the



representation Annexure A/7 dated 03.10.2017 is pending before the respondent-department.

**7.** Resultantly, the competent authority of the respondents is directed to decide the applicant's representation dated 03.10.2017 (Annexure A/7), if not already decided, within a period of four weeks after receiving the copy of this order.

**8.** Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal with all the contentions raised in Annexure A/7.

**9.** With these observations, this Original Application is disposed of at admission stage itself.

**(Naini Jayaseelan)**  
**Administrative Member**

**(Ramesh Singh Thakur)**  
**Judicial Member**

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